

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

[Date]

To  
The Interim Resolution Professional / Resolution Professional  
**Mr. Mannava Divakara Sarma**  
D.No.5-4-11,2/3 Brodipet, Guntur – 522002  
Guntur Dist  
Andhra Pradesh

From  
Viki Industries Pvt Ltd.,  
No.1, Krishna Street,  
Nunagambakkam  
Chennai – 600 034  
Tamilnadu

**Subject:** Submission of proof of claim.

Madam/Sir,

Viki Industries Pvt Ltd., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of MVK Global Enterprises Pvt Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	VIKI INDUSTRIES PRIVATE LIMITED
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U27209TN1990PTC019523
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	NO.1 KRISHNA STREET NUNGAMBAKKAM CHENNAI – 600 034 EMAIL: <a href="mailto:VIKI@ISTEEL.IN">VIKI@ISTEEL.IN</a> <a href="mailto:MAHESH.S@ISTEEL.IN">MAHESH.S@ISTEEL.IN</a>

PARTICULARS		
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	<b>RS.37,10,649/- (RUPEES THIRTY SEVEN LAKHS TEN THOUSAND AND SIX HUNDRED FORTY NINE ONLY)</b>
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	SIX SALES INVOICE I.E., (I)NO.369 DT 24-04-2018 FOR RS.10,95,067/-; (II) NO.475 DT 30-04-2018 RS.1,84,828/- (III) NO.474 DT 30-04-2018 RS.1,11,242/- (IV) NO.473 DT 30-04-2018 RS.8,27,096/-(V) 2707 DT 07-08-2018 RS.9,62,507/- (VI) NO.2706 DT 07-08-2018 RS.98,213/- TALLING RS.32,78,953/-. OUT OF WHICH RS.30,50,049/- REMAINED OUTSTANDING AND INTEREST RS.6,60,600/-.
	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	SALES OF TMT BARS AND DEBT INCURRED DURING FINANCIAL YEAR 2018-2019.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	NO SECURITY IS HELD.
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	VIKI INDUSTRIES PVT LTD., INDIAN OVERSEAS BANK C&IC BRANCH R.K SALAI MYLAPORE CHENNAI  OCC ACCOUNT NO.1046-0200-0000-090 IFSC CODE: IOBA 0001046
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE	LEDGER STATEMENT OF MVK GLOBAL ENTERPRISES PVT LTD.,

PARTICULARS		
	EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name : M PENCHAL NAIDU		
Position with or in relation to creditor GENERAL MANAGER		
Address of person signing NO.1, KRISHNA STREET NUNGAMBAKKAM CHENNAI – 600 034		

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



## DECLARATION

I, VIKI INDUSTRIES PRIVATE LIMITED, currently residing at NO.1 KRISHNA STREET, NUNGAMBAKKAM, CHENNAI – 600 034, hereby declare and state as follows:-

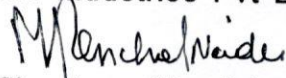
1. MVK GLOBAL ENTERPRISES PVT LTD, the corporate debtor was, at the insolvency commencement date, being the 20th day of May 2020, actually indebted to me in the sum of RS.30,50,049/-
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents statement of account.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].*

Date: 24-12-2020

Place: chennai

For Viki Industries Pvt Ltd.,

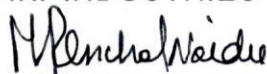
  
(Signature of the claimant)

## VERIFICATION

I VIKI INDUSTRIES PVT LTD. claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this 24<sup>th</sup> day of december, 2020

FOR VIKI INDUSTRIES PVT LTD.,



AUTHORISED SIGNATORY

(Signature of the claimant)

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*